

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.219 - **CP/20(AHM)2022**
With
ITEM No.220 - **IA/74(AHM)2022**
ITEM No.221 - **IA/75(AHM)2022**

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Ibrahimbhai Sulemanbhai Kadiwala & Ors
V/s
Accurate Infrabuild Pvt Ltd & Anr

.....Applicant

.....Respondent

Order delivered on: 16/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin R. Dave, Advocate in CP/20(AHM)2022
and IA/74(AHM)2022
Mr. Yuvraj Thakore, Advocate in IA/75(AHM)2022
For the Respondent : Mr. Yuvraj Thakore, Advocate in IA 74 of 2022

ORDER

CP/20(AHM)2022, IA/74(AHM)2022 & IA/75(AHM)2022

Ld. Counsel Mr. Yuvraj Thakore for the respondent seeks time to file reply.

List for further consideration on 25.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)